

F. No. P-24039/29/2024-CIPAM
भारत सरकार/Government of India
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce and Industry
उद्योग संवर्धन एवं आंतरिक व्यापार विभाग
Department for Promotion of Industry and Internal Trade
(आई.पी.आर.-स्थापना अनुभाग)
(IPR-Estt. Section)

वाणिज्य भवन, नई दिल्ली – 110 011
Vaniija Bhawan, New Delhi – 110 011
दिनांक/Date: ११th March, 2025

To,

The Controller General of Patents Designs And Trade Marks,
O/o The Controller General of Patents Designs And Trade Marks,
Boudhik Sampada Bhawan,
S.M.Road, Antop Hill,
Mumbai-400 037.

Subject: 2025 Madrid Fellowship Program – reg.

Sir,

In supersession to this Department's letter of even number dated 21.03.2025, I am directed to convey the post-facto sanction of the President to the deputation of Smt. Dipmala Mathapati, Assistant Registrar of Trademarks, GI & Copyright, Trade Marks Registry, Mumbai, to attend Madrid Fellowship Program, 2025 for a period of one year in Geneva, Switzerland from 15th March, 2025 to 14th March, 2026 (1 year).

2. The terms and conditions of the deputation will be as under:-

- a) **Period of deputation:** The period of deputation of the above official will be from 15th March, 2025 to 14th March, 2026 (1 year) excluding journey time and enforced halts, if any.
- b) **Pay:** During the period of deputation the official will draw her pay and allowances from World Intellectual Property Organization (WIPO) as per the terms and conditions of the fellowship.
- c) **Medical Assistance:** During the period of deputation the official will draw medical assistance as per the terms and conditions of the fellowship.
- d) **Passage etc:** The entire expenditure on air travel, hotel accommodation etc. of the official will be borne by World Intellectual Property Organization (WIPO).
- e) No expenditure will be borne by the CGPDTM, Department for Promotion of Industry and Internal Trade (DPIIT), Government of India.
- f) The official will submit tour report on return from fellowship to the office and the Department.

g) Fellows must declare any remuneration, grant, bursary or scholarship received from another source (e.g., from an employer, university or government), the amount of which may be deducted from the stipend paid by WIPO.

3. All other aspects of deputation which are not covered under these terms and conditions will be regulated in accordance with the orders on the subject issued by the Ministry of Finance, Department of Personnel & Training and Ministry of External Affairs etc. from time to time.

4. This has the concurrence of IF Wing of this Department vide Dy. No. 191963 dated 20.03.2025.

Yours faithfully,



(अरुण कुमार गुप्ता /Arun Kumar Gupta)

अवर सचिव, भारत सरकार

Under Secretary to the Govt. of India

दूरभाष/Tel.: 011 2303 8969

Copy to:

1. Ambassador, Permanent Mission of India to UNO, 9, Rue du Valais, 1202 Geneva, Switzerland. Email: eco.genevapmi@mea.gov.in
2. Joint Secretary (MER), Ministry of External Affairs, Jawaharlal Nehru Bhawan, New Delhi.
3. Joint Secretary, Central Europe Division, Ministry of External Affairs, Jawaharlal Nehru Bhawan, New Delhi.
4. The Principal Director of Audit, AGCW&M, AGCR Building, IP Estate, New Delhi.
5. The Chief Controller of Accounts, DPIIT, Ministry of Commerce and Industry, Udyog Bhavan, New Delhi
6. PAO, Controller General of Patents, Designs and Trademarks, Boudhik Sampada Bhavan, Near Antop Hill Head Post Office, S.M. Road, Antop Hill Mumbai -400 037.
7. PSO to SIIT/PPS to AS (HP).
8. Fin-II Section for uploading in FVMS.
9. Smt. Dipmala Mathapati, Assistant Registrar of Trademarks, GI & Copyright.
10. Protocol Section/Guard File.